

Edelweiss Tokio Life Insurance Company Limited
Edelweiss House, Off C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life – Group Wealth Accumulation

(Non-Participating Unit Linked Plan)

UIN No: 147L014V02

MASTER POLICY CONTRACT

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents is the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

Description of the Policy: Edelweiss Tokio Life - Group Wealth Accumulation plan is to provide wealth accumulation solution to employers for meeting obligations under various employee benefit schemes including Gratuity and Leave Encashment. Apart from the employment scheme benefits, every member will have a term insurance cover of Rs. 1,000/- payable on death, by the Company.

Group Master Policy No. _____

SCHEDULE

NAME OF MASTER POLICYHOLDER	
ADDRESS OF MASTER POLICYHOLDER	
NAME OF THE SCHEME	
NAME OF THE EMPLOYER	
NATURE OF SCHEME	
NORMAL RETIREMENT AGE	
EFFECTIVE DATE	
INITIAL PREMIUM	
AGE LIMITS	Minimum: Maximum:

“IN THIS POLICY, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER”

Fundamental Features of the Policy: The fundamental features of the Policy are described briefly below for Your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced alongside.

Fundamental Features of the Policy	Clause No
Eligibility Condition	1
Death Benefit: The benefit payable on the member's death.	2 (a)
Non Death benefit: The benefit payable on resignation and retirement of member	2 (b)
Surrender Benefit: The conditions under which the Policy can be surrendered and the benefits payable on surrender.	2 (c)
Guaranteed Loyalty Addition	2(d)
Options provided under the Plan	3
Fund & UNIT Provisions	4
Payment of premiums	5
General Conditions: The general terms and conditions governing the Policy.	6
Definitions: Important terms used under the Policy and the meanings ascribed to each.	7

TERMS & CONDITIONS

1) **ELIGIBILITY CONDITIONS**

a) Eligible Members:	<p>A person is eligible to become an Insured if he/she satisfies all the following criteria:</p> <ul style="list-style-type: none"> i) The Person is a employee / member of the master policyholder ; ii) The person is within the Age limits as mentioned in the Policy Schedule on the proposed Effective Date.
b) Commencement of Insurance Coverage for Members:	<p>The insurance coverage under the Policy of a person who satisfies all the eligibility criteria at Clause 1(a) shall commence only if:</p> <ul style="list-style-type: none"> i) in Our sole and absolute discretion all the applicable eligibility conditions are fulfilled;

- ii) We have issued Policy to the Master Policy Holder covering the name of the insured or endorsement has been issued to that effect.

It is understood and agreed that in no event shall the insurance coverage of the Insured under the Policy commence before the Effective Date for that Insured.

2) **BENEFITS** *(Any benefit amount payable is limited to the availability of funds in the scheme)*

a) **Death Benefit:**

	When payable	Amount Payable
(i)	On the death of the member and whilst the Policy is in force, then We will pay:	Rs. 1000 plus Benefits as per scheme rules

b) **Non Death Benefit:**

	When payable	Amount Payable
(i)	On the Member retiring from the services, We will pay:	Benefits as per scheme rules
(ii)	On the Member resigning from the services, We will pay:	Benefits as per scheme rules, if any.

Our liability under this Policy is limited to the Fund Value at all times.

c) **Surrender Benefit:**

	When payable	Amount Payable
(i)	Master policyholder can surrender the master policy at any time while the policy is In-force by giving Us a written request along with the Policy Contract and We will pay:	Fund Value
(ii)	If in case the total fund value in the policy falls below Rs. 100,000/- then master policy will be discontinued. Any change in the minimum fund value limit shall be subject to prior approval of the Authority.	Fund Value

d) **Guaranteed Loyalty Additions:**

Guaranteed loyalty addition amount as mentioned below will accrue at the end of every policy year and will be allocated on the next working day of each policy anniversary date.

Guaranteed Loyalty Addition Amount = Annual Average Fund Value x Loyalty Unit Allocation Rate

Where the Annual Average Fund Value is determined by taking simple average of the Fund Values on the last day of each of the 12 policy months immediately preceding such policy anniversary.

Loyalty Unit Allocation Rate will be determined based on the Average Fund Value as per the table given below:

Average Fund Value (in lakhs)	Loyalty Unit Allocation Rate
<25	0%
25 to <50	0.35%
50 to <200	0.60%
200 to <500	0.75%
500 to <2000	0.85%
2000 to <5000	0.95%
5000 & above	1.00%

“Loyalty Unit Allocation rate” is neither units nor monetary amount but a percentage number.

Guaranteed Loyalty Additions will be made in the form of additional units with unit prices remaining the same. These additional units will be added to the existing units based on the unit price for the day on which the guaranteed additions become due.

3) **OPTIONS**

a) **Switching**

Procedure for switching:	
(i)	Units can be switched between the Funds: <ul style="list-style-type: none"> (a) while the Policy is in force; (b) by giving Us a request for the switch
Condition for switching:	
(ii)	<ul style="list-style-type: none"> (a) the proposed amount to be switched should not be less than Rs.5,000 (b) Switching facility is free and there is no cap on number of free switches

b) **Premium Re-direction**

Procedure for Premium Redirection i.e changing the Allocation Proportion for future premiums	
(i)	Allocation Proportion can be altered while the Policy is in force and by giving us written notice to the effect. We will allow the change in Allocation Proportion on future

	premiums.
Conditions for changing the Allocation Proportion:	
(ii)	<p>(a) The premium redirection will apply to all new Premiums but will not affect the existing Units.</p> <p>(b) No charges would be levied on alteration of the Allocation Proportion.</p>

c) **Partial Withdrawal**

Not Allowed

4) **FUND & UNIT PROVISIONS**

a)	Funds available:
<p>The Funds available under this Policy for You to invest in are listed in the Table of Funds. The description of these Funds and the objectives of each is also listed in the Table of Funds.</p> <p>You understand and agree that the underlying assets relating to the Funds shall remain Our absolute beneficial ownership.</p>	
b)	Premium Allocation:
<p>The Premium received, after deduction of the Premium Allocation Charges, will be allocated to the Funds in the Allocation Proportion.</p>	
c)	What are Units:
<p>This is a portion or a part of the underlying segregated unit linked fund.</p>	
d)	Determination of the Unit Price:
<p>The Unit Price of the Units of each Fund shall be determined daily (when the underlying markets are open for conducting business) in accordance with the regulations or circulars / guidelines issued by the IRDA from time to time.</p> <p>As per the present guidelines issued by the IRDA, the Unit Price will be determined in accordance with the following formula:</p> <p>Unit Price = Net Asset Value (“NAV”) divided by the number of Units existing in the Fund at the valuation date (before any new Units are allocated or redeemed).</p> <p>The NAV calculation: The NAV of each Segregated fund shall be computed as set out below: [Market Value of investment held by the fund plus Value of Current Assets less Value of Current</p>	

Liabilities and Provisions] Divided by, Number of units existing under the Fund at valuation date, before any new units are created or redeemed		
e) Conditions for Unit encashment:		
	Timing of payment/request for payment:	Applicable NAV
1.	Premium received by Us by Cash or local cheque or demand draft payable at par where the premium is received before 3:00 pm on a working day	Closing NAV of the date of receipt of premiums OR the due date of that installment of premium, whichever is later
2.	Premium received by Us by Cash or local cheque or demand draft payable at par where the premium is received after 3:00 pm on a working day	Closing NAV of the next working day OR the due date of that installment of premium, whichever is later
3.	Premium received by Us by outstation cheque or demand draft other than payable at par at the place where the premium is received, Standing Instruction on Bank / Credit Card account, ECS facility	Closing NAV of the date on which payment is realized OR the due date of that installment of premium whichever is later
4.	Death intimation request received before 3:00pm on a working day	The closing NAV of the date on which claim is intimated.
5.	Death intimation request received after 3:00pm on a working day	The closing NAV of the next working date.
6.	All requests for switching or surrender, received before 3:00 pm on a working day	The closing NAV of the date of receipt of the request.
7.	All requests for switching or surrender, received after 3:00 pm on a working day	The closing NAV of the next working date.
8.	Free-look cancellation request received before 3:00 pm on a working day	The closing NAV of the date of receipt of the request.
9.	Free-look cancellation request received after 3:00 pm on a working day	The closing NAV of the next working date.
f) Exceptional circumstances:		
In exceptional circumstances, such as the following, We may defer the calculation of the NAV for up to 7 working days:		
(i) When one or more recognized exchanges which provides a basis for valuation of a substantial portion of assets of the fund are closed down otherwise than on ordinary		

<p>holidays.</p> <p>(ii) When, as a result of political, economic and monetary or any circumstances beyond Company's control, the disposal of assets of the fund is not possible, profitable or practical.</p> <p>(iii) Those periods of extreme volatility of the markets.</p> <p>(iv) When there are natural calamities, strikes, wars, civil unrest, riots and "bandhs" or any other circumstances that affect Our normal functioning.</p> <p>(v) If so directed by the IRDA.</p> <p>In exceptional circumstances/unusual market conditions and in the interest of the master policyholders, We may limit the total number of Units withdrawn on any day to 25% of the total number of Units then outstanding in respective Funds.</p>	
g)	Unit statement:
<p>A Unit statement with the total number of Units under each of the Funds and the respective NAV showing the performance of the Fund will be issued to the Master Policyholder on each Policy Anniversary and also when a transaction is affected.</p>	

5) **PAYMENT OF PREMIUM**

Payment of Premium:
<p>Premium under the Policy can be paid on a regular basis or intermittently based on the valuation of the schemes.</p> <p>The minimum initial premium under the Policy is Rs. 500,000/-.</p> <p>The minimum renewal premium under the Policy is Rs. 10,000/-.</p>

6) **GENERAL CONDITIONS**

a)	Free Look Period:
<p>The plan offers 15 days free look period. If you are not satisfied with the terms and conditions of the policy, and want to cancel the policy you can do so by returning the policy to the company along with a letter requesting for cancellation within 15 days from the date of receipt of policy. You will be entitled to an amount equal to:</p> <p>Fund Value plus (Policy administration charges, if any + premium allocation charges + proportionate mortality charges for the remaining policy month) already deducted minus</p>	

(Stamp duty + medical expenses if any)	
b)	Claims procedure:
<p>We will pay the non-death benefit due to a Member under this policy provided Master Policyholder informs us in a format prescribed by us and furnishes evidence satisfactory to us that the benefit is due as per the Scheme.</p> <p>We will pay the death benefit due to a Member under this policy provided Master Policyholder informs us in a format prescribed by us and furnishes evidence of death satisfactory to us.</p> <p>You are requested to send the claim intimation at our Registered office mentioned below.</p> <p>Claims officer Edelweiss Tokio Life Insurance Company Ltd Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098 Email Id: claims@edelweisstokio.in Phone no: 1800 2121 212</p>	
c)	Loan under the Policy
No loan will be granted under the policy.	
d)	Nomination as per section 39 of Insurance Act 1938:
<u>Details of Nomination</u> would be maintained by the Master Policyholder.	
<u>Validity:</u> We do not accept any responsibility or express any opinion as to the validity or legality of a nomination, when recording a nomination.	
e)	Member List Register
The Master Policyholder is responsible to maintain a register of members covered under the Scheme/Policy. In addition, the master policyholder should ensure this register includes nomination details for each member. We reserve the right to inspect the register of members at any time.	
f)	Discharge Receipt
A receipt signed by the Master Policyholder or any person authorized in writing by the Master Policyholder shall be good, valid and sufficient discharge with respect to any payments made by us under this policy.	
g)	Assignment
Assignment is not allowed under this policy.	
h)	Fraud/Breach of Good Faith

- (i) Section 41 of the Insurance Act, 1938:
No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer.

Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees

- (ii) Section 45 of the Insurance Act, 1938:
No policy effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no coverage under this Policy effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the Insured, or in any other document leading to the issue of the certificate of insurance, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Insured and that the Insured knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no Certificate of Insurance shall be deemed to be called in question merely because the terms of the coverage are adjusted on subsequent proof that the age of the Insured was incorrectly stated in the proposal.

i) Currency, Governing Law & Jurisdiction

- (i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees;
- (ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.

j) Taxation

The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time. The master policyholder shall ensure compliance with tax laws prevailing from time to time in connection with this policy, withholding tax on the benefits payable under this policy and any other compliance.

We reserve the right to recover from Master Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.

k) Duplicate Master Policy Document

	<p>(i) If You lose or misplace the Policy document You may request Us to issue You a duplicate Policy document by giving Us a written request and making payment of the fee which will be specified at the time of request.</p> <p>(ii) On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of a duplicate Policy document.</p>
l)	Notices
	<p>(i) All notices meant for Us shall be given to Us at Our address specified in the Policy Contract or at any of Our branch offices.</p> <p>(ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective</p>
m)	Entire Contract
	<p>(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement to the Schedule.</p> <p>(ii) Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA.</p>

7) **DEFINITIONS**

Defined Term	Meaning
Age:	age of the Member at last birthday.
Benefits:	the benefits that is available to the Member under the policy.
Employer:	shall mean any individual or entity which employs people under express or implied contract of hire wherein such individual or entity has the right to control the details of work performance, wages, service conditions etc.
Employee:	a person who works in the service of the Employer under an express and or implied contract of hire under which the Employer has the right to control the details of work performance, wages, services conditions etc.
Effective Date:	shall mean the date from which this Scheme/Policy effective.
Funds:	Our investment funds which are established and managed by Us.
Fund Value:	the total value of the units in a segregated fund i.e. total number of Units held in the unit account multiplied by their respective NAV.
Group:	means a group of members accepted by the Company as constituting a Group for the purposes of the Policy.

IRDA:	Insurance Regulatory and Development Authority.
Member:	shall mean a person who is an eligible Employee and on whose life an Assurance has been effected.
Net Asset Value:	the price per unit of the segregated fund.
Policy:	the policy which is issued by the Company.
Premium:	the premium which is payable in accordance with the terms of this Policy.
Premium Redirection	option to modify the allocation of amount of renewal premium to various segregated funds.
Switches:	Facility to change the investment pattern by moving from one segregated fund to other segregated fund(s).
Surrender:	complete withdrawal or termination of the Policy.
Unit:	a notional and proportionate part of the unit account created solely for the purpose of determining the benefits payable under the Policy.
We/Our/Us	Edelweiss Tokio Life Insurance Company Limited.
You/ Your:	the Master Policyholder under the Policy.

Interpretation: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

Grievance Redressal Mechanism: Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Mumbai – 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman 2 nd floor, Ambica House Nr. C.U.Shah College, Ashram Road, AHMEDABAD - 380 014 Tel. :079-27546840 / Fax: 079-27546142 E-mail: ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2 nd floor 6, Malviya Nagar, Opp. Airtel, Near new market,	Madhya Pradesh & Chhattisgarh

	BHOPAL (M.P.) – 462 023 Tel.: 0755-2569201/02 & Fax:0755-2769203 E-mail: bimalokpalbhopal@airtelmail.in	
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR - 751 009 Tel.:0674-2596455 Fax - 0674-2596429 E-mail: ioobbsr@dataone.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No.101 – 103, 2 nd floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017 Tel.: 0172- 2706468 & Fax: 0172-2708274 E-mail: ombchd@yahoo.co.in	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court , 4 th floor, 453 (old 312) Anna Salai, Teynampet, CHENNAI - 600 018 Tel. 044-24333668/5284 Fax: 044-24333664 E-mail: chennaiinsuranceombudsman@gmail.com	Tamil Nadu, UT- Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
ERNAKULAM	Office of the Insurance Ombudsman 2 nd Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759 & Fax:0484-2359336 E-mail: iokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe - a part of UT of Pondicherry
GUWAHATI	Office of the Insurance Ombudsman Jeevan Nivesh, 5 th floor Nr. Panbazar Overbridge , S.S. Road GUWAHATI - 781 001 (ASSAM) Tel. : 0361-2132204/5 Fax:0361-2732937 E-mail: ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46 , 1 st floor, Moin Court Lane, A.C.Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004 Tel. 040-65504123 & Fax: 040-23376599 E-mail: insombudhyd@gmail.in	Andhra Pradesh, Karnataka and UT of Yanam - a part of the UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman 4 th Floor, Hindustan Building Annexe 4, C R Avenue, KOLKATA - 700 072	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim

	Tel.:033-22124346/(40) & Fax: 033-2124341 E-mail : iombsbpa@bsnl.in	
LUCKNOW	Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 th floor, Nawal Kishore Rd. Hazratganj, LUCKNOW - 226 001 Tel.:0522-2231331 Fax: 0522-2231310 E-mail: insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 rd floor, S.V.Road, Santacruz(W), MUMBAI - 400 054 Tel: 022-26106928 Fax: 022-26106052 E-mail: ombudsmanmumbai@gmail.com	Maharashtra , Goa
NEW DELHI	Office of the Insurance Ombudsman 2/2A, Universal Insurance Bldg., Asaf Ali Road NEW DELHI - 110 002 Tel. 011-23239633 Fax: 011-23230858 E-mail: jobdelraj@rediffmail.com	Delhi & Rajasthan

Signed for and on behalf of "Edelweiss Tokio Life Insurance Company Ltd" at Head Office, Mumbai on

Authorized Signatory

TABLE OF FUNDS

The objectives of the various Funds available under this Policy are given below:

1. Group Growth Fund (SFIN No: ULGF00105/09/11FGGrowth147):

Objective: to provide equity exposure targeting higher returns in the long term. To provide blend of capital appreciation by predominantly investing in equities of blue chip companies and fixed return by investing in debt & money market instruments.

Assets	Minimum	Maximum	Risk Profile
Equity	20%	60%	High
Debt and Money Market Instruments	40%	80%	

2. Group Balancer Fund (SFIN No: ULGF00205/09/11GFBalancer147):

Objective: To provide a balanced investment choice through a large part of funds into debt investments & a small part going to equities to enhance returns on a long term basis.

Assets	Minimum	Maximum	Risk Profile
Equity	NIL	30%	Medium to High
Debt and Money Market Instruments	70%	100%	

3. Group Bond Fund (SFIN No: ULGF00305/09/11GFBond147):

Objective: To provide relatively safer and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities. The Fund seeks to minimize risk by maintaining a suitable balance between return, safety and liquidity.

Assets	Minimum	Maximum	Risk Profile
Equity	Nil	Nil	Low to medium
Debt and Money Market Instruments	100%	100%	

4. Group Money Market Fund (SFIN No: ULGF00405/09/11GFMoneymarket147):

Objective: To provide an option to deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis. To provide protection of the invested capital and accumulation of income through investments in safe liquid money market and short-term instruments.

Assets	Minimum	Maximum	Risk Profile
Equity	Nil	Nil	Low
Debt and Money Market Instruments	100%	100%	

We may, with the prior approval of the IRDA, add new Funds or close existing Funds. If We are closing or amending a Fund then We will send You prior notice of the closure/amendment.

An investment in any of the Investment Funds is subject to market and other risks. Other than the explicit guarantees provided by us, there is no assurance that the objectives of any Investment Fund will

be achieved.

The Unit Price of any Investment Fund may increase or decrease as per the performance of the financial markets. The past performance of these or other Investment Funds offered by the company do not indicate the future performance of these Investment Funds. The names of the Investment Funds and that of the policy do not in any way indicate the quality of the returns that can be expected from the Investment Funds.

SAMPLE

TABLE OF CHARGES

Clause	Charges	When and how applicable	If the charges can be changed in future										
Policy Administration Charges:	Not Applicable	Not Applicable	Not Applicable										
Fund Management Charges (FMC):	<table border="1"> <thead> <tr> <th>Fund</th> <th>Annual FMC</th> </tr> </thead> <tbody> <tr> <td>Group Growth Fund (SFIN No: ULGF00105/09/11GFGrowth147)</td> <td>1.35%</td> </tr> <tr> <td>Group Balancer Fund (SFIN No: ULGF00205/09/11GFBalancer147)</td> <td>1.35%</td> </tr> <tr> <td>Group Bond Fund (SFIN No: ULGF00305/09/11GFBond147)</td> <td>1.35%</td> </tr> <tr> <td>Group Money Market Fund (SFIN No: ULGF00405/09/11GFMoneymarket147)</td> <td>1.35%</td> </tr> </tbody> </table>	Fund	Annual FMC	Group Growth Fund (SFIN No: ULGF00105/09/11GFGrowth147)	1.35%	Group Balancer Fund (SFIN No: ULGF00205/09/11GFBalancer147)	1.35%	Group Bond Fund (SFIN No: ULGF00305/09/11GFBond147)	1.35%	Group Money Market Fund (SFIN No: ULGF00405/09/11GFMoneymarket147)	1.35%	<p>FMC are levied for the management of the Funds as a percentage of the value of assets. FMC shall be recovered on a daily basis before the calculation of the NAV of each corresponding Fund</p> <p>Fund Management Charges will attract service tax</p>	May be changed with prior IRDA approval.
Fund	Annual FMC												
Group Growth Fund (SFIN No: ULGF00105/09/11GFGrowth147)	1.35%												
Group Balancer Fund (SFIN No: ULGF00205/09/11GFBalancer147)	1.35%												
Group Bond Fund (SFIN No: ULGF00305/09/11GFBond147)	1.35%												
Group Money Market Fund (SFIN No: ULGF00405/09/11GFMoneymarket147)	1.35%												
Surrender Charges	Not Applicable	Not Applicable	Not Applicable										
Switching Charges	Not Applicable	Not Applicable	Not Applicable										
Premium Allocation Charges	<table border="1"> <thead> <tr> <th>Type</th> <th>Rates</th> </tr> </thead> <tbody> <tr> <td>Direct Business</td> <td>Nil</td> </tr> <tr> <td>Other Channels</td> <td>0.5%</td> </tr> </tbody> </table>	Type	Rates	Direct Business	Nil	Other Channels	0.5%	<p>Premium Allocation Charges are levied when We are in receipt of Basic/Renewal Premium</p> <p>Premium Allocation Charges will attract service tax.</p>	Cannot be changed				
Type	Rates												
Direct Business	Nil												
Other Channels	0.5%												
Premium Re-direction Charges	Not Applicable	Not Applicable	Not Applicable										

Mortality Charges	Sum at Risk *Mortality Charge Rate Where, the Mortality charge rate based on the average age of the group members	Mortality Charges are levied on the 1st working day of each policy month after the Commencement Date by cancellation of appropriate number of Units. Mortality Charges will attract service tax.	Cannot be changed
Taxes	12.36%	Service tax and education cess would be levied in accordance with applicable law.	Subject to change in accordance with applicable law.

SAMPLE